## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 37/(MAH)/2009 MA No. 46/2017 & IA No. 09/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2017

NAME OF THE PARTIES: Dhanesh Mehta & Ors.

M/s. Graham Firth Steel Products (India) Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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2.	nur. m. m. Vashi afw Panthi Desa ilb m/s. m. P. Vash ASSO.	Advocate is for Resp. 1	Panthibesai
ay. Ry	Mr. Mustafa D wAdr Sicldhesh an Mendes i/b moel & Adrison	Bhole, Petilioners	Rhedn.
ORDER			

## M.A. No. 46/17 & I.A. No. 09/17 in T.C.P. No. 37/397-398/CLB/MB/MAH/2009

On the mentioning made by the Petitioner Counsel, for having the Respondent side agreed not to hold EOGM on 28.02.2017, this Bench hereby directs the Respondent side to file reply within three weeks hereof, Rejoinder if any, in three weeks thereof.

The Respondent side has given undertaking not to hold meeting without prejudice to the rights and contentions of the parties.

For both the Counsel are under impression that settlement is likely to happen in this case, they submit that parties will try for settlement. If settlement does not happen, the Respondent side is at liberty to seek leave of this Bench to move application to hold EOGM of Company.

List this matter to **17.04.2017**.

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial).